

equipment from them and then handed them over to the SHO and an influential Government official who was accompanying the equipment and whose name I do not want to mention here was let off. On the basis of the information gathered by me from the area, I can say that the above mentioned engaged two boys from the station and asked them to carry the equipment. On the way he was apprehended by a patrolling police party. The policemen, also, did not stop them on the suspicion that the goods were stolen but because there was no light on the rickshaw. The moment they stopped the rickshaw, one of the boys ran away but the other one who was strong and sturdy kept sitting on the rickshaw. One of the policemen informed the police outpost and the police station was also informed and reinforcements were sent there. Later on, the officer-in-charge of the police station reached the spot and took into custody the persons alongwith the equipment but subsequently that man was let off because with his arrest the entire gang would have been exposed and the destination of the arms would also have been revealed. Not only that, the officer incharge of the police station himself was made the plaintiff. The most important thing is that the four policemen who had apprehended these men were not made plaintiff because had the policemen been made plaintiff they would have named the person who had been let off. It was stated in the F.I.R. that he was with the patrol party whereas he was sleeping at that time. When the policemen admitted in the presence of the Superintendent of police that they had apprehended the thieves, the matter was hushed up so that the identity of the person involved in it was not revealed. He is an influential and resourceful person. Government has tried their best to conceal the facts. I, therefore, request that the matter should be referred to CBI so that the actual offenders are identified.

If the matter is referred to CBI, they will get the facts and will come to know who was connected with Ramashray and who was their man because these equipments would have been passed on for the private 'Brahamini Sena', which was raised there and which would have used them to ruin the villages and that area.

The officer Incharge of the police station says that he apprehended the culprits at a shopkeeper's shop while going to the shop. He arrested the shopkeeper. This is all being done to conceal the facts. Where was he going? I want to know from the Government that the officer who is saying that he was among the police officers who apprehended the culprits was not there at that time and this proves that there is a conspiracy behind it and to expose this conspiracy, Government should enquire the case through CBI. Only then real facts will come to light. I, therefore, demand that the entire matter should be investigated by CBI.

SHRI P. V. NARASIMHA RAO : Sir, I can neither deny nor admit the aspect which has been brought to light by the hon. Member, I have noted it down. We will consider this also and consider it very early.

12.36 hrs.

[English]

PAPER LAID ON THE TABLE
[CONTD.]

A copy of : Challenge of Education-A
Policy perspective (together with the
appendices)

THE MINISTER OF EDUCATION
(SHRI K. C. PANT) : I beg to lay on the
Table a copy of "Challenge of Education-A
Policy Perspective (together with the
appendices)". [Placed in Library. See No.
L.T.—1350/85].

STATEMENT RE : SIGNIFICANT OIL
STRIKE IN RAJGARH STRUCTURE
OF UPPER ASSAM

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM (SHRI
NAWAL KISHORE SHARMA) : Sir, I am
happy to make this statement about a
significant oil discovery in the Rajgarh
structure of Upper Assam.

[Shri Nawal Kishore Sharma]

2. Oil has been discovered in the first well drilled in this structure by Oil India Ltd. This well is at a distance of about 20 kms. east of Moran in the Dibrugarh District of Assam. Initial production testing has led to a flow of 315 barrels per day of good quality crude oil of 32° API gravity through 6.5 mm surface choke. The thickness of the oil column is 26 metres and the area of the structure is about 23 sq. kms. Drilling of this well started on 21st May 1985 and the objective depth of 3987 metres was reached on 30th June 1985.

3. It may be mentioned here that this is the second oil bearing structure discovered by Oil India Ltd. in the recent past in this area. The first one was Tinali structure where oil at the rate of about 350 barrels per day flowed through 5.0 mm. choke.

4. Initial exploration in this area was carried out in 1963-64 but without any success. Exploration was then temporarily suspended. A detailed survey using the modern Common Depth Point Method of shooting and deploying digital field recording systems was carried out during 1983-84. The data acquired was processed and interpreted by OIL's own geoscientists at their Computer Centre at Duljajan. Two more wells are proposed to be drilled during this year on Rajgarh structure.

5. Even though the full potential of this structure would be assessed after the other two locations are drilled, indications are that a new oil field with significant potential has been discovered.

MATTERS UNDER RULE 377

[Translation]

- (i) Financial Assistance of Rs. 50 lakhs by the Central Flood Control Board to save Mandla City of Madhya Pradesh from floods every year.

SHRI M. L. JHIKRAM (Mandla):
Mr. Deputy Speaker, Sir, I want to bring to your kind notice under Rule 377 that

Mandla City (Distt. Mandla) of Madhya Pradesh is surrounded by Narbada river on three sides and is confluence of Banjar river also. Every year there is danger of floods due to this river. The city was affected by devastating floods mainly in 1926, 1946 and 1971 in which major part of Mandla city was submerged. Last year, in 1984, due to the floods in Narbada river, hundreds of houses of the low lying areas of Mandla city were washed away. The people of this city are constantly apprehensive of floods with the on set of rains.

Mandla city has been the capital of the old Gond rulers. They had constructed two moats to protect the city from floods with the result that the city remained always unaffected from the floods. But ever since the moats became shallow due to dumping of garbage there the impact of floods has been increasing. Because of this, the city has been washed away twice or thrice. Therefore, to ward off the danger of floods, these moats should be deepened to let the flood water drain out through them. I, therefore, request that a sum of Rs. 50 lakhs should be sanctioned by the Central Flood Control Board to protect Mandla City from the floods.

[English]

- (ii) Need to examine the possibility of setting up a spinning and weaving factory and Sugar factory and taking over of Tobacco trade to improve the economic condition of people of Etah and Farrukhabad districts of U.P.

SHRI MOHD. MAHFOOJ ALI KHAN (Etah): Sir, Etah in Uttar Pradesh is a backward district in the State. It is facing unemployment problem among the educated/uneducated, skilled and unskilled persons. There is no industry in the district which could solve the growing unemployment problem and improve the economic condition of the people. The few cottage industries that exist in the weaving and other fields do not generate enough employment opportunities resulting in criminal tendency amongst the unemployed youth and increase